

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 938/2021**

**This the 06<sup>th</sup> day of May, 2021**

(Through Video Conferencing)

**Hon'ble Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Tarun Shridhar, Member (A)**

Vijendera Kumar (Ex. Dy. Director, NPTI)  
Age 57 years  
S/o late Sh. K.R. Sharma,  
R/o A-451, Sector-46, Noida, UP. .... Applicant

(By Advocate: Sh. U. Srivastava)

**Versus**

1. National Power Training Institute through  
Its Chairman, Governing Council-NPTI  
M/o Power, Govt. of India  
Shram Shakti Bhawan, Rafi Marg, New Delhi-01.
2. The Director General NPTI  
M/o Power, Govt. of India  
NPTI Complex, Sector 33, Faridabad, Haryana.  
.... Respondents

(By Advocate : Sh. Gyanendra Singh)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy, Chairman :**

The applicant states that he joined the service of the respondents as Assistant Director (Tech./Faculty) in the year 1991. He was promoted to the post of Deputy Director (Tech./Faculty) in the year 1997. His grievance is that though he became eligible to be extended the benefit of second MACP in the year 2007, he was denied of that. He was removed from service through order dated 03.07.2019.

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2. The applicant contends that while in service, he made representation on 06.06.2018 claiming the benefit of second MACP in the Grade Pay of Rs. 7600/- but the same was not considered.
3. We heard Sh. U. Srivastava, learned counsel for the applicant and Sh. Gyanendra Singh, learned counsel for the respondents.
4. The applicant states that he became eligible to be extended the benefit of 2<sup>nd</sup> MACP in the year 2007. The record discloses that he was removed from service in the year 2019. The question as to whether the applicant was eligible to be extended the MACP at all, and if so, whether it was denied for any reason, needs to be examined by the respondents. The representation cannot be kept pending indefinitely.
5. We, therefore, dispose of the OA directing the respondents to pass an order on the representation dated 06.06.2018 within a period of two months from the date of receipt of a copy of this order. There shall be no order as to costs.

**(Tarun Shridhar)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/vb/ns/dsn